

CASE NO.:
Appeal (civil) 6971 of 1999

PETITIONER:
Comm.of Central Excise & Customs,Aurangabad.

RESPONDENT:
M/s CEAT Ltd., Nasik

DATE OF JUDGMENT: 17/02/2005

BENCH:
S.N. VARIAVA,Dr. AR. LAKSHMANAN & S.H. KAPADIA

JUDGMENT:
JUDGMENT

KAPADIA, J.

For the reasons given in our decision in Commissioner of Central Excise v. M.R.F. Ltd. reported in [2005 (1) Scale 554], this Civil Appeal filed by the department relating to classification of Rubberised Tyre Cord Fabric is dismissed, with no order as to costs.